

Central Administrative Tribunal
Principal Bench, New Delhi.

R.A.No.1/95 in
O.A.No.332/94

New Delhi this the 19th Day of January, 1995. (A)

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Brajesh Chandra Verma,
S/o late Shri Umrao Singh,
R/o 3/91, Nehru Street,
Vishwas Nagar, Delhi. Review Applicant

versus

1. Union of India,
Ministry of Communication,
Sanchar Bhavan,
New Delhi-1.
through its Secretary.

2. Chief General Manager Telecom,
Department of Telecommunication,
U.P. Circle,
Lucknow(UP). Respondents

ORDER(BY CIRCULATION)
delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

In this review application, the review applicant seeks recall of my order dated 25.10.94 whereby his O.A. was dismissed on the ground of limitation.

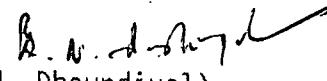
The applicant avers that this case was listed for 25.10.94 as Item No.3 but when his counsel appeared in the Tribunal, even though Item No.15 was being heard on first call, he was informed that his O.A. was dismissed vide order dt. 25.10.94.

It is patently wrong that any one appeared on behalf of the applicant on the date so fixed and no verbal or written request was made to the Tribunal in this regard on that particular date. Moreover, it is not a case having been dismissed in default. The Tribunal considered the point of limitation and held that though the impugned orders were issued on

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8.3.1988, 23.4.1989 and 21.7.1993, the application was filed in February, 1994. The impugned order dated 21.7.1993 only informed the applicant that his case had already been decided earlier. In view of this, it was held that the case was clearly barred by limitation.

No error apparent on the face of record has been brought out in the review application. It is, therefore, hereby dismissed.


(B.N. Dhoundiyal)

Member(A)

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